

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 306/2026

PANKAJ PUSHKAR

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

Date : 20-03-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLIFor Petitioner(s) :Mr. Raja Choudhary, Adv.  
Ms. Anushika Mishra, Adv.  
Mr. Rahul Kumar, Adv.  
Mr. Rajesh Singh Chauhan, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following

## O R D E R

1. Learned counsel for the petitioner rightly submits that this petition has become infructuous in view of the orders passed by this Court in Suo Moto Writ Petition (Civil) No. 1/2026. Further, the impugned paragraph pointed out only contains limited criticism of certain judicial pronouncements, which, in our opinion, ought not to be made the subject matter of judicial scrutiny.
2. The Writ Petition is, accordingly, dismissed as infructuous.
3. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS(PREETHI T.C.)  
ASSISTANT REGISTRAR